

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

6.

**IA 2096(MB)2024  
IN C.P. (IB)/354(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.05.2024**

NAME OF THE PARTIES: Omkara Assets Reconstruction Private Limited  
Vs  
Mr. Augusta Richard D,Souza

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Charles Dsouza, Ld. Counsel for the Applicant present.
2. **IA-2096(MB)2024**: This is an application filed for seeking amendment to the Company Petition No. 354 of 2023 as per Schedule annexed to the Application.
3. Heard the counsel and perused the records. The reasons stated in the applications are satisfactorily. Hence, this bench allowed amendment in the company petition. Accordingly, **IA-2096(MB)2024 is allowed and disposed of.**
4. Counsel for the Applicant is directed to serve a copy of the amended application to the Personal Guarantor.
5. List this matter for hearing on **05.06.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)